

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF WOW SOLUTIONS & SYSTEMS PRIVATE LIMITED.

1	Name of Corporate Debtor	Wow solutions & systems Private Limited
2	Date of Incorporation of Corporate Debtor	09.11.2009
3	Authority Under Which Corporate Debtor Is Incorporated / Registered	Registrar of Companies, Mumbai, India under the Companies Act, 1956
4	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U74999MH2009PLC196937
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	121, Udhyog Bhavan, Sonawala Lane, Goregaon (East), Mumbai – 400063
6	Insolvency commencement date in respect of Corporate Debtor	19.12.2019
7	Estimated date of closure of insolvency resolution process	16.06.2020
8	Name and registration number of the insolvency professional acting as interim resolution professional	Name-Vinod Tarachand Agrawal Reg No- IBBI/IPA-001/IP-P00641/2017-18/11090
9	Address and e-mail of the interim resolution professional, as registered with the Board	Add –204, Wall Street-1, Near Gujarat College, Ellis bridge, Ahmedabad-380006 Email – ca.vinod@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Add –204, Wall Street-1, Near Gujarat College, Ellis bridge, Ahmedabad-380006 Email – cirp.wow@gmail.com
11	Last date for submission of claims	03.01.2020
12	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class	NA
14	(a) at Relevant Forms and (b) Details of authorized representatives are available:	Forms under the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 at Download section on Weblink: www.ibbi.gov.in Physical Address: As per Point 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against M/s Wow solutions & systems Private Limited on **19th December 2019**.

The creditors of M/s Wow solutions & systems Private Limited, are hereby called upon to submit a proof of their claims on or before **03rd January 2020** to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No.10, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in FORM CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date : 21st December 2019
Place : Ahmedabad

Vinod Tarachand Agrawal
(Interim Resolution Professional)